

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Contempt Case (AT) No. 27 of 2020

IN

Company Appeal (AT) No. 44 of 2018

IN THE MATTER OF:

Smt. Suman Dhir & Anr.

...Appellants

Versus

M/s Gyan Ganga Educational Institute Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. John Thomas and Ms. Aayushya Anakul, Advocates.

For Respondents: Mr. Jeevesh Nagrath and Ms. Mithila Jain, Advocates.

Mr. Amit Shankar Amist, Advocate for R-1 to R-3.

O R D E R
(Virtual Mode)

01.03.2021 In terms of the order dated 11.02.2021 the Learned Counsel for the Appellant was directed to comply the order dated 08.01.2021 to file the proposal within two weeks.

Pursuant to the order, the Learned Counsel for the Appellant has filed proposal on 22.02.2021 'for payment of balance of unsecure loan along with compound interest @ 15% per annum from 01.04.1999 to 28.02.2021 in compliance with the order dated 20.08.2019 passed by this Hon'ble Tribunal'.

Mr. Jeevesh Nagrath and Ms. Mithila Jain, Advocates for Respondents seek time to file their Reply Affidavit to proposal filed by the Appellant.

Learned Counsel for the Respondent is granted two weeks' time to file Reply Affidavit to proposal filed by the Appellant.

List the Appeal 'For Admission (After Notice) on **19th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)